

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 8
(IB)-372(PB)/2023

IN THE MATTER OF:

DSM Infocom Private Limited	...	Applicant/Petitioner
Vs		
Hitachi Systems India Private Limited	...	Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 08.11.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH KUMAR SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE AND VC)

PRESENT:

For the Petitioner : Mr. Mullick Chowksee, Advocate (appearance not marked)
For the Respondent : Mr. Bishwajit Dubey, Mr. Siddhant Buxy, Mr. Debanshu Khettry, Mr. Arijeet Shukla, Ads.

ORDER

Mr. Mullick Chowksee appeared on behalf of the Petitioner and undertakes to file a Vakalatnama as he is newly engaged in the matter. He also seeks some time to prepare and file a Rejoinder to the Reply filed by the Respondent.

At the request and with the consent of both parties, list the matter for a virtual hearing **on 20.11.2023** along with all other pending applications.

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

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AVINASH KUMAR SRIVASTAVA
MEMBER (TECHNICAL)